



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

Hearing by Video Conferencing

O.A. No.063/1318/2019

Chandigarh, this the 13th day of September 2021

HON'BLE SH. SURESH KUMAR MONGA, MEMBER (J)

(Through video conference from Central Administrative Tribunal Chandigarh Bench)

HON'BLE SH. RAKESH KUMAR GUPTA, MEMBER (A)

(Through video conference from Central Administrative Tribunal Bangalore Bench)

B.L. Negi age 57 years IFS (AIS) son of Shri Ram Dayal Negi, R/o village Skiba, P.O. Ribba, Tehsil Moorang, District Kinnaur H.P. presently posted as Conservator of Forests, Rampur, Himachal Pradesh.

....Applicant

(BY: Sh. P.S. Khurana, Advocate)

Versus

1. State of Himachal Pradesh through Chief Secretary, Govt. Of Himachal Pradesh, Civil Secretariat, Shimla – 171002.
2. Addl. Chief Secretary (Forests) to the Government of Himachal Pradesh – 171002.
3. Principal Chief Conservator of Forests (HOFF) Himachal Pradesh, Talland Shimla 171001.
4. Sh. S.K. Musafir, IFS, Director (North) HPSFDC Dharamshala, District Kangra, H.P. 176215.
5. Union of India through Secretary, Ministry of Environment, Forests & Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi – 110003.

... .Respondents

(BY: Sh. B.B. Sharma, Advocate for R-1 to 3
None for R-4
Sh. Sanjay Goyal for R-5)

O R D E R(Oral)**Per: SURESH KUMAR MONGA, MEMBER (J):**

1. At the very outset, Sh. P.S. Khurana, learned counsel for the applicant stated that the applicant has since retired on 30.04.2021 after attaining the age of superannuation and, therefore, nothing survives in the present Original Application and the same may be disposed of as having been rendered infructuous.
2. In view of the above statement made by Sh. Khurana, learned counsel for the applicant, the Original Application is disposed of as having been rendered infructuous.

**(RAKESH KUMAR GUPTA)
MEMBER (A)**

**(SURESH KUMAR MONGA)
MEMBER (J)**

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